

OPEN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : ALLO BENCH
ALLAHABAD

DATED: On this

3rd April, 98.

CORAM: Hon Mr D S Baweja, A.M.
Hon Mr J P Sharma, J.M.

ORIGINAL APPLICATION NO.134 OF 1992.

- (1) Union of India through
General Manager
Central Railway
Bombay V.T.
- (2) The Divisional Commercial Superintendent
Divisional Railway Manager's Office
Central Railway
Jhansi
- (3) Station Master, Kench
Central Railway, Kench Jalen
- (4) Divisional Railway Manager
Central Railway
Jhansi

... Applicants.

(C/A Shri V K Goel)

Versus

- (1) Krishan Prasad Kushwaha
S/o Sri Amerjee , R/o House No.67
Mohalla Jawaharnagar, Nai Basti
Kench, Jalen
- (2) Prescribed Authority
Payment of Wages Act
Sahayak Shram Ayukta
Jhansi

... Respondents.

ORDER

(By Hon'ble Mr D S Baweja, A.M.)

Shri S K Mishra, Proxy to Shri V K Goel, is present
for the applicants.

2. This O.A. has been filed challenging the order dated
22.07.91 of the Prescribed Authority under the Payment of Wages
Act as per which the respondents No.1 has been allowed wages
amounting Rs.930/- & damages amount Rs.1860/- together with cost
of Rs.20/-

3. Notices were issued to the respondents. Resp No.1 has filed counter reply. However, no rejoinder to the same has been filed by the applicants.
4. The applicants have filed MA No.848/98 making a prayer to permit withdrawal of this O.A. as the same is not maintainable before the Tribunal in view of the what is held by the Hon'ble Supreme Court in the case of K P GUPTA VS. CONTROLLER OF PRINTING AND STATIONERY.
5. Keeping in view what is held by the Apex Court, the O.A. is dismissed as withdrawn. Applicants will however, be at liberty to seek remedy before the appropriate forum. No order as to costs.
6. Interim stay order granted on 6.2.92 is also vacated.

J.M.
J.M.

A.M.
A.M.

Snt/(-2/7)